

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.1

**Excise Miscellaneous Application No. 77584 of 2019
And
Excise Appeal No. 108 of 2012**

Arising out of Order-in-Appeal No. 15/KOL-II/2012 dated 03.02.2012 passed by the Commissioner of Central Excise (Appeals-II), Kolkata.

Commissioner of CGST & Central Excise, Kolkata-II.

M. S. Building, 15/1, Strand Road,
Kolkata-700001.

.Appellant (s)

VERSUS

M/s. Binoy Udyog Pvt. Ltd.

Unsani, Jagacha, Howrah-711302.

....Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Misc. Order No. 75259/2020

Final Order No. 75481/2020

DATE OF HEARING: 12.10.2020

DATE OF DECISION: 12.10.2020

PER P. K. CHOUDHARY :

The appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F. No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc. Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

**(P. K. Choudhary)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

T.K